

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.8640 OF 2016  
(Arising out of S.L.P. (Civil) No. 35843 of 2015)

DELHI DEVELOPMENT AUTHORITY

APPELLANT (S)

VERSUS

GURNAM SINGH & ORS

RESPONDENT (S)

J U D G M E N T

KURIAN, J.

1. Leave granted.
2. The issue, in principle, is covered against the appellant by judgment in Civil Appeal No.8477 of 2016 arising out of Special Leave Petition (Civil) No.8467 of 2015.
3. This appeal is, accordingly, dismissed.
4. In the peculiar facts and circumstances of this case, the appellant is given a period of one year to exercise its liberty granted under Section 24(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for initiation of the acquisition proceedings afresh.

5. We make it clear that in case no fresh acquisition proceedings are initiated within the said period of one year from today by issuing a Notification under Section 11 of the Act, the appellant, if in possession, shall return the physical possession of the land to the original land owner.

6. Pending applications, if any, stand disposed of.

.....J.  
[KURIAN JOSEPH]

.....J.  
[C. NAGAPPAN]

New Delhi,  
August 31, 2016

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 35843/2015

(Arising out of impugned final judgment and order dated 22/07/2015 in WPC No. 5565/2014 passed by the High Court of Delhi at New Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

GURNAM SINGH & ORS  
(with office report)

Respondent(s)

Date : 31/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE C. NAGAPPANFor Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.  
Mr. Vishnu B. Saharya, Adv.  
Mr. Viresh B. Saharya, Adv.  
For M/s Saharya & Co.For Respondent(s) Mr. Atul Kumar, Adv.  
Mr. Rajiv Sharma, Adv.  
Mr. Girish Chandra, Adv.  
Ms. Archana Kumari, Adv.Mr. D. N. Goburdhan, Adv.  
Mr. Shiv Kant A., Adv.Mr. Yogesh Kr. Dahiya, Adv.  
Mr. Rajat Bhardwaj, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is dismissed in terms of the signed  
non-reportable judgment.

Pending applications, if any, stand disposed of.

(RASHMI DHYANI)

SR.P.A.

(RENU DIWAN)

ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)